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SLP(C)No. 4012 OF 2003
ITEM No.30

Court No. 7

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4012/2003

(From the judgement and order dated 14/11/2002 in CRP 681/01
of The HIGH COURT OF M.P AT GWALIOR)

SANDHYA THAKUR

Petitioner (s)

VERSUS

VIMLA DEVI KUSHWAH & ORS

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for accepting English translation)

Date : 01/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Ms.Anjali Doshi,Adv.
Ms. Pratibha Jain,Adv.

For Respondent (s) Mr. Indra Makwana,Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondent. Dasti service is permitted, in addition.

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master